

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2384  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> FEBRUARY, 2026**

**SHORTAGE OF OFFICIAL RESIDENTIAL ACCOMMODATION FOR JUDICIAL  
OFFICERS IN BIHAR**

**2384. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware of the persistent shortage of official residential accommodation for judicial officers in the district courts/lower courts in Bihar, which adversely impacts their working conditions and personal well-being, if so, the details thereof, district-wise;
- (b) whether the Government has conducted any assessment of the specific accommodation requirements of women judicial officers, including safety, privacy and proximity to court complexes, if so, the findings thereof and if not, the reasons therefor;
- (c) whether the Government proposes to allocate additional funds or initiate any special scheme to ensure adequate and gender-sensitive residential accommodation for all judicial officers, especially women, in the district/lower courts in Bihar, if so, the timeline and specific measures proposed in this regard and if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken by the Government to improve overall judicial infrastructure in Bihar with emphasis on ensuring safe, adequate and gender-responsive housing for women judicial officers?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (d):** The primary responsibility for development of Infrastructure Facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of the State Governments/UTs, the Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for District

and Subordinate courts since 1993-94, by providing financial assistance to them in the prescribed fund-sharing pattern between the Centre and States. In the case of State of Bihar, it is in the ratio of 60:40. There are five components covered under the scheme viz. Court Halls, Residential Units for Judicial Officers, Lawyer's Halls, Toilet Complexes and Digital Computer Rooms.

As informed by the Registrar (Administration), High Court of Judicature at Patna, the Judicial Infrastructure facility including Residential Units for Judicial Officers is monitored by the High Court of Judicature at Patna. Further, the State Government of Bihar take necessary measures to provide security arrangements in the Residential Complexes in coordination with the High Court of Judicature at Patna.

An amount of Rs.651.22 crore (upto 31.01.2026) has been released to the State of Bihar under CSS for Development of Infrastructure Facilities for District and Subordinate since inception of the scheme, out of which Rs.595.62 crore has been released since 2014-15. For financial year 2025-26, a sum of Rs.62.98 crore has been released to the State Government of Bihar (as on 31.01.2026). As per Nyaya Vikas portal, the State of Bihar has 1,290 Residential Units against working strength of 1,665 as on 31.01.2026. Further, 346 Residential Units are under construction as on 31.01.2026.

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